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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.1281 of 2002

New Delhi, this the 31st day of December, 2002

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

Shri Balbir Singh Tyagi
S/o Shri Khacheru Singh Tyagi
employed as Cash Overseer (under suspension)
in Jhilmil Head Post Office Delhi-110 095 under
Delhi East Postal Division in Delhi Postal Circle,
resident of Village Mandoli, Gali No.2,
Tyagi Market Delhi-110 093
address for service of
notice C/o Shri Sant Lal Advocate
C-21(B) New Multan Nagar,
Delhi-110 056.

-APPLICANT

(By Advocate: Shri Sant Lal)

Versus

1. The Union of India through the
Secretary,
Ministry of Communications,
Department of Posts,
Dak Bhawan,
New Delhi-110 001.

2. The Chief Postmaster General,
Delhi Circle,
Meghdoot Bhawan,
New Delhi-110 001.

3. The Sr. Supdt. of Post Offices,
Delhi East Dm.,
Krishna Nagar,
Delhi-110 051.

-RESPONDENTS

(By Advocate: Ms. Rinchen O. Bhutia)

O R D E R (ORAL)

By Hon'ble Mr.Kuldip Singh, Member(Judl)

Heard.

2. The applicant was placed under suspension vide
order dated 11.1.2002, Annexure A-1. Subsequently vide
an order dated 6.8.2002, the suspension had been revoked.
The applicant has filed this OA challenging the
suspension order and has also prayed for all

[Signature]

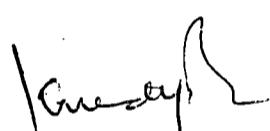
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**2.

consequential benefits including pay and allowances for the period of suspension. Though the OA was being contested, since the respondents vide order dated 6.8.2002 had already revoked the suspension order, it appears that no order under FR 54 (b)(i) has been passed by the competent authority. Hence, I allow the OA and direct the respondents to pass an order under FR 54(b) (i) within a period of 2 months from the date of receipt of a copy of this order.

3. OA is disosed of with the above directions.

No costs.


(KULDIP SINGH)
MEMBER(JUDL)

/Rakesh